

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Crl MP No.18735/2015 in Criminal Appeal No(s).2058/2013

SARAVANA THANGA NAGAI S. THITTAM & ORS

Appellant(s)

VERSUS

STATE TR.INSP.OF POLICE & ANR

Respondent(s)

(for recalling Court's order dated 30.09.2015 and office report)

Date : 16/11/2015 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE S.A. BOBDEFor Appellant(s) Ms. Mahalakshmi Pavani, Sr. Adv.
Mr. G. Balaji, Adv.
Ms. Shiva Vijaya Kumar, Adv.
for M/s. Mahalaxmi Balaji & Co.For Respondent(s) Mr. Subramonium Prasad, Sr. adv.
Mr. M. Yogesh Kanna, AOR
Mr. Jayant Patel, Adv.

Mr. Ravindra Keshavrao Adsure, AOR

UPON hearing the counsel the Court made the following
O R D E R

On a deposit of Rs.25,00,000/- (Rupees twenty five lakhs only) with the competent authority within twenty-four hours from today, the auction of the Karur properties is stayed.

If the amount of Rs.25,00,000/- (Rupees twenty five lakhs only) is not deposited within twenty-four hours, the auction will proceed.

Application is disposed of.

(SANJAY KUMAR-I)
AR-CUM-PS(JASWINDER KAUR)
COURT MASTER